

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

CORRIGENDA

New Delhi, the 19th October, 2015

(Income-tax)

S.O. 2858(E).---In the notification of the Government of India in the Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, number S.O. 2915 (E) dated the 13th November, 2014 published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated 13th November, 2014, in Schedule- I,—

- (i) against serial number 1, in column (2), for “Ahmedabad”, read “Gujarat”;
- (ii) against serial number 2, in column (2), for “Bengaluru”, read “Karnataka and Goa”;
- (iii) against serial number 3, in column (2), for “Bhopal”, read “Madhya Pradesh and Chhattisgarh”;
- (iv) against serial number 4, in column (2), for “Chandigarh”, read “North West Region”;
- (v) against serial number 5, in column (2), for “Chennai”, read “Tamil Nadu and Puducherry”;
- (vi) against serial number 6, in column (2), for “Hyderabad”, read “Andhra Pradesh, Odisha and Telangana”;
- (vii) against serial number 7, in column (2), for “Jaipur”, read “Rajasthan”;
- (viii) against serial number 8, in column (2), for “Kochi”, read “Kerala”;
- (ix) against serial number 9, in column (2), for “Kolkata”, read “West Bengal, Sikkim and North East Region”;
- (x) against serial number 10, in column (2), for “Lucknow”, read “Uttar Pradesh and Uttarakhand”;
- (xi) against serial number 11, in column (2), for “Patna”, read “Bihar and Jharkhand”;
- (xii) against serial number 12, in column (2), for “Pune”, read “Maharashtra (Except Mumbai)”.

[Notification No. 81/2015./ F. No. 187/37/2014 (ITA.I)]

DEEPSHIKHA SHARMA, Director